

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE SRI JUSTICE PULLA KARTHIK

WRIT PETITION NOs: 1532, 1545, 1556, 1559, 1599 & 1619 OF 2026

W.P.No.1532 OF 2026

Between:

Lagisetty Srinivasa Rao, S/O Mallaiah, Age . 61 years Occ. Retd SI, R/o H no. 6-156/11, Sriram Nagar, Road no 9, WGL X road, Khammam, Khammam Dist, TG - 507 003.

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary Finance and planning Department, Secretariat, Hyderabad
2. State of Telangana, Rep by its Principal Secretary, Directorate of Home ,Secretariat, Hyderabad
3. District Treasury Officer, Khammam District
4. Sub Treasurer Officer, Khammam District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to declare the action of the Respondents in not releasing and paying the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1500838/- with Token no 2524311259 dated 22-03-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 99162/- with token number 2524311272 dated 22-03-2025 (3) CVP bill Composite state share of amount Rs 1765280/- with token no 2524311289 dated 22.03.2025 4) CVP Telangana state share of amount Rs 116634/- with token no 2524311309 dated 22.03.2025 5) Final Els, Half Pay Leave Encashment of amount Rs 1019658/- with token no 2524182228 dated 11.03.2025 6) GPF Final payment of amount Rs

829162/- with token no 2524134738 dated 06.03.2025 7)GIS of amount Rs 42648/- with token no 260094672 dated 04/08/2025 8) PRC 2020 ARREARS i) of amount Rs 25381/- with token 2600240708 ii) of amount Rs 5381/- with token no 2600240684 iii) of amount Rs 25382/- with token no 26002400645 iv) of amount Rs 25382/- with token no 2600240587 v) of amount Rs 2383/- with token no 2600240573 vi) of amount Rs 25383/- with token no 2600240561 vii) of amount Rs 25383/- with token no 2600240547 viii) of amount Rs 2383/- with token no 2600240528 ix) of amount Rs 25383/- with token no 2600240505 x) of amount Rs 25382/- with token no 2600240494 xi) of amount Rs 2383/- with token no 2600240481 xii) of amount Rs 25383/- with token no 2600240468 DATED 06-05-2025. as illegal, arbitrary, discriminatory, and violation of articles 14 and 16 of Constitution of India by issuing appropriate writ, order or direction more particularly in the nature of MANDAMUS and consequently direct the Respondents to release and pay the pension benefits with interest @ 24Percent per annum from date of retirement to till the date of actual payment is made.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to release and pay the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1500838/- with Token no 2524311259 dated 22-03-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 99162/- with token number 2524311272 dated 22-03-2025 (3) CVP bill Composite state share of amount Rs 176280/- with token no 2524311289 dated 22.03.2025 4) CVP Telangana state share of amount Rs 116634/- with token no 2524311309 dated 22.03.2025 5) Final Els, Half Pay Leave Encashment of amount Rs 1019658/- with token no 2524182228 dated 11.03.2025 6) GPF Final payment of amount Rs 82912/- with token no 2524134738 dated 06.03.2025 7)GIS of amount Rs 42348/- with token no 260094672 dated 04/08/2025 8) PRC 2020 ARREARS i) of amount Rs 25381/- with token 2600240708 ii) of amount Rs 25381/- with token no 2600240684 iii) of amount Rs 25382/- with token no 26002400645 iv) of amount Rs 25382/- with token no 2600240587 v) of amount Rs 25383/- with token no 2600240573 vi) of amount Rs 25383/- with token no 2600240561 vii) of amount Rs 25383/- with

token no 2600240547 viii) of amount Rs 25383/- with token no 2600240528 ix) of amount Rs 25383/- with token no 2600240505 x) of amount Rs 25382/- with token no 2600240494 xi) of amount Rs 25383/- with token no 2600240481 xii) of amount Rs 25383/- with token no 2600240468 dated 06-05-2025 forthwith pending disposal of the above writ petition pending disposal of the above writ petition.

Counsel for the Petitioner : SRI B.BHAGATH SAIN

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES III

Counsel for the Respondents No.2 : GP FOR SERVICES (HOME)

W.P.No.1545 OF 2026

Between:

Rajolu Srisailam, S/o Appaiah, Age 61 years Occ. Retd Head Constable, R/o H no 11-10-823/D/A/1, DSR Nagar -2, Bypass Road, Khammam Dist, TG 507 002

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary Finance and planning Department, Secretariat, Hyderabad
2. State of Telangana, Rep by its Principal Secretary, Directorate of Home, Secretariat, Hyderabad
3. District Treasury Officer, Khammam District
4. Sub Treasurer Officer, Khammam District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to declare the action of the Respondents in not releasing and paying the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1164771/- with Token no 2600865694 dated 24-07-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 435229/- with token number 2600865684 dated 24-07-2025 (3) CVP bill Composite state share of amount Rs 1269465/- with token no 2600865637 dated 24.07.2025 4) CVP Telangana state share of amount Rs 474350/- with token no 2600865672 dated 24.07.2025 5) Final Els, Half Pay Leave Encashment of amount Rs 1347040/-

with token no 2601029770 dated 07.08.2025 6) GPF Final payment of amount Rs 1353631/- with token no 2600683088 dated 07.07.2025 7) PRC 2020 ARREARS i) of amount Rs 23271/- with token no 2600735945 ii) of amount Rs 23271/- with token no 2600735927 iii) of amount Rs 23271/- with token no 2600735905 iv) of amount Rs 23271/- with token no 2600735889 v) of amount Rs 23271/- with token no 2600735875 vi) of amount Rs 23270/- with token no 2600735862 vii) of amount Rs 23271/- with token no 2600735844 viii) of amount Rs 23269/- with token no 2600735831 ix) of amount Rs 23269/- with token no 2600735812 x) of amount Rs 23269/- with token no 2600735794 xi) of amount Rs 23269/- with token no 2600735777 xii) of amount Rs 23269/- with token no 2600735739 DATED 01-07-2025 as illegal, arbitrary, discriminatory, and violation of articles 14 and 16 of Constitution of India by issuing appropriate writ, order or direction more particularly in the nature of MANDAMUS and consequently direct the Respondents to release and pay the pension benefits with interest @ 24percent per annum from date of retirement to till the date of actual payment is made.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to release and pay the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1164771/- with Token no 2600865694 dated 24-07-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 435229/- with token number 260086568 dated 24-07-2025 (3) CVP bill Composite state share of amount Rs 1269435/- with token no 2600865637 dated 24.07.2025 4) CVP Telangana state share of amount Rs 474350/- with token no 2600865672 dated 24.07.2025 5) Final Els, Half Pay Leave Encashment of amount Rs 1347040/- with token no 2601029770 dated 07.08.2025 6) GPF Final payment of amount Rs 1353631/- with token no 2600683088 dated 07.07.2025 7) PRC 2020 ARREARS i) of amount Rs 23271/- with token no 2600735945 ii) of amount Rs 23271/- with token no 2600735927 iii) of amount Rs 23271/- with token no 2600735905 iv) of amount Rs 23271/- with token no 2600735889 v) of amount Rs 23271/- with token no 2600735875 vi) of amount Rs 23270/- with token no 2600735862 vii) of amount Rs 23271/- with token no 2600735844 viii) of amount Rs 23269/- with token no 2600735831 ix) of

amount Rs 23269/- with token no 2600735812 x) of amount Rs 23269/- with token no 2600735794 xi) of amount Rs 23269/-with token no 2600735777 xii) of amount Rs 23269/- with token no 2600735739 DATED 01-07-2025; forthwith pending disposal of the above writ petition pending disposal of the above writ petition.

Counsel for the Petitioner : SRI B.BHAGATH SAIN

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES III

Counsel for the Respondents No.2 : GP FOR SERVICES (HOME)

W.P.No.1556 OF 2026

Between:

Kukkala Mysaiah, S/o Mukkanti, Age . 61 years Occ. Retd AR SI, R/o H no. 4-2-151/272/5/B/1, Srinivasa Nagar, Khammam, Khammam Dist, TG - 507 003.

...PETITIONER

AND

1. State of Telangana,, Rep by its Principal Secretary Finance and planning Department, Secretariat, Hyderabad
2. State of Telangana,, Rep by its Principal Secretary, Directorate of AR SI,Secretariat, Hyderabad
3. District Treasury Officer,, Khammam District
4. Sub Treasurer Officer,, Khammam District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to declare the action of the Respondents in not releasing and paying the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 15,11,590/- with Token no 2524311159 dated 01-03-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 88,410/- with token number 2524311169 dated 01-03-2025 (3) CVP bill Composite state share of amount Rs 44,407/- with token no 2600616250 dated 26-08-2025 4) CVP Telangana state share of amount Rs 2,597/- with token no 2600616436 dated 26-08-2025 5) CVP bill composite of amount Rs 17,77,927/- with token no 2524311201 dated 01-03-2025 6)CVP Bill TG share of amount Rs 103987/- with token no 224311220 dated 01-03-2025 7)Final Els, Half Pay Leave Encashment of

amount Rs 1423563/- with token no 2524182170 dated 11-03-2025 8) GPF Final payment of amount Rs 1698379/- with token no 2524134792 dated 05.03.2025 9) GIS of amount Rs 43326/- with token no 2600949688 dated 06-05-2025 10) PRC 2020 ARREARS i) of amount Rs 25769/- with token no 26002416587 ii) of amount Rs 25769/- with token no 2600240684 iii) of amount Rs 25769/- with token no 2600241607 iv) of amount Rs 25770/- with token no 2600241625 v) of amount Rs 25770/- with token no 2600241625 vi) of amount Rs 25769/- with token no 2600241651 vii) of amount Rs 25770/- with token no 2600241667 viii) of amount Rs 25768/- with token no 2600241689 ix) of amount Rs 25770/- with token no 2600241710 x) of amount Rs 25768/- with token no 2600241125 xi) of amount Rs 25769/- with token no 2600241744 xii) of amount Rs 25768/- with token no 2600241755 xiii) of amount Rs 25769/- with token no 2600241883 DATED 06-05-2025. as illegal, arbitrary, discriminatory, and violation of articles 14 and 16 of Constitution of India by issuing appropriate writ, order or direction more particularly in the nature of MANDAMUS and consequently direct the Respondents to release and pay the pension benefits with interest @ 24 Percent per annum from date of retirement to till the date of actual payment is made.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to release and pay the pensionary benefits which includes (1) Retirement Gratuity Composite State Share a amount of Rs 15,11,590/- with Token no 2524311159 dated 01-03-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 88,410/- with token number 2524311131 dated 01-03-2025 (3) CVP bill Composite state share of amount Rs 44,47/- with token no 2600616250 dated 26-08-2025 4) CVP Telangana state share of amount Rs 2,597/- with token no 2600616436 dated 26-08-2025 5) CVP bill composite of amount Rs 17,77,927/- with token no 2524311201 dated 01-03-2025 6)CVP Bill TG share of amount Rs 103987/- with token no 224311220 dated 01-03-2025 7)Final EI's, Half Pay Leave Encashment of amount Rs 1423563/- with token no 2524182170 dated 11-03-2025 8) GPF Final payment of amount Rs 1698379/- with token no 2524134792 dated 05.03.2025 9) GIS of amount Rs 43326/- with token no 2600949688 dated 06-05-2025 10) PRC 2020 ARREARS i) of amount Rs

25769/-with token no 2600241587 ii) of amount Rs 25769/- with token no 2600240684 iii) of amount Rs 25769/- with token no 2600241607 iv) of amount Rs 25770/- with token no 2600241625 v) of amount Rs 25770/- with token no 2600241625 vi) of amount Rs 25769/- with token no 2600241651 vii) of amount Rs 25770/- with token no 2600241667 viii) of amount Rs 25768/- with token no 2600241689 ix) of amount Rs 25770/- with token no 2600241710 x) of amount Rs 25768/- with token no 2600241725 xi) of amount Rs 25769/- with token no 2600241744 xii) of amount Rs 25768/- with token no 2600241755 xiii) of amount Rs 25769/- with token no 2600241883 DATED 06-05-2025. forthwith pending disposal of the above writ petition pending disposal of the above writ petition.

Counsel for the Petitioner : SRI B.BHAGATH SAIN

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES III

Counsel for the Respondents No.2 : GP FOR SERVICES (HOME)

W.P.No.1559 OF 2026

Between:

Syed Ibrahim, S/o Abbas, Age.61 years Occ. Retd SI, R/o H no. 10-10-770/12/D, Raparthi Nagar -2, Khammam Urban, Khammam, TG - 507 001

AND

1. State of Telangana, Rep by its Principal Secretary Finance and planning Department, Secretariat, Hyderabad
2. State of Telangana, Rep by its Principal Secretary, Directorate of Home, Secretariat, Hyderabad
3. District Treasury Officer, Khammam District
4. Sub Treasurer Officer, Khammam District

...PETITIONER

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to declare the action of the Respondents in not releasing and paying the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1430482/- with Token no 2601442702 dated 10-09-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 169518/- with token

number 2601442657 dated 10-09-2025 (3) CVP bill Composite state share of amount Rs 1905846/- with token no 2601442646 dated 10.09.2025 4) CVP Telangana state share of amount Rs 225851/- with token no 2601445032 dated 10.09.2025 5)CVP of amount Rs 479228/- with token no 260144136 dated 24-11-2025 6)CVP of amount Rs 5680/-with token no 2602144135 dated 24-11-2025 7) Final Els, Half Pay Leave Encashment of amount Rs 1601756/- with token no 2601550216 dated 08.10.2025 8)GPF Final payment of amount Rs 294789/- with token no 2601322148 dated 12.09.2025 9) PRC 2020 ARREARS i) of amount Rs 28471/- with token no 2601329322 ii) of amount Rs 23171/- with token no 2601329294 dated 06/09/2025 iii) of amount Rs 28411/- with token no 2601329259 dated 06/09/2025 iv) of amount Rs 2840/- with token no 2601329223 v) of amount Rs 28471/- with token no 2601329194 vi) of amount Rs 28470/- with token no 2601329164 vii) of amount Rs 23171/- with token no 2601329131 viii) of amount Rs 28472/- with token no 2601329101 ix) of amount Rs 28471/- with token no 2601329056 x) of amount Rs 28472/- with token no 2601329015 xi) of amount Rs 28472/- with token no 2601328184 xii) of amount Rs 28472/- with token no 2601328951 DATED 12-09-2025 as illegal, arbitrary, discriminatory, and violation of articles 14 and 16 of Constitution of India by issuing appropriate writ, order or direction more particularly in the nature of MANDAMUS and consequently direct the Respondents to release and pay the pension benefits with interest alias 24percent per annum from date of retirement to till the date of actual payment is made.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to direct the Respondents to release and pay the pensionary benefits which includes 1) Retirement Gratuity Composite State Share amount of Rs 1430482/- with Token no 2601442702 dated 10-09-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 169518/- with token number 2601442657 dated 10-09-2025 (3) CVP bill Composite state share of amount Rs 1905346/- with token no 2601442646 dated 10.09.2025 4) CVP Telangana state share of amount Rs 225851/- with token no 2601445032 dated 10.09.2025 5)CVP of amount Rs 479228/- with token no 2602144136 dated 24-11-2025 6)CVP of amount Rs

5680/- with token no 2602144135 dated 24-11-2025 7) Final Els, Half Pay Leave Encashment of amount Rs 1609756/- with token no 2601550216 dated 08.10.2025 8) GPF Final payment of amount Rs 294789/- with token no 2601322148 dated 12.09.2025 9) PRC 2020 ARREARS i) of amount Rs 28471/- with token no 2601329322 ii) of amount Rs 28471/- with token no 2601329294 dated 06/09/2025 iii) of amount Rs 28471/- with token no 2601329259 dated 06/09/2025 iv) of amount Rs 28470/- with token no 2601329223 v) of amount Rs 28471/- with token no 2601329194 vi) of amount Rs 28470/- with token no 2601329164 vii) of amount Rs 28471/- with token no 2601329131 viii) of amount Rs 28472/- with token no 2601329101 ix) of amount Rs 28471/- with token no 2601329056 x) of amount Rs 28472/- with token no 2601329015 xi) of amount Rs 28472/- with token no 2601328984 xii) of amount Rs 28472/- with token no 2601328951 DATED 12-09-2025; forthwith pending disposal of the above writ petition pending disposal of the above writ petition.

Counsel for the Petitioner : SRI B.BHAGATH SAIN

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES III

Counsel for the Respondents No.2 : GP FOR SERVICES (HOME)

W.P.No.1599 OF 2026

Between:

V. Madhava Reddy, S/o Chandra Reddy, Age . 61 years Occ. Retd Head Constable, R/o H no. 2-2-36/1, Laxmi Nagar, Tekulapalli, Khanapuram Urban, Khammam Dist TG 507 002

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary Finance and planning Department, Secretariat, Hyderabad
2. State of Telangana, Rep by its Principal Secretary, Directorate of Home ,Secretariat, Hyderabad
3. District Treasury Officer, Khammam District
4. Sub Treasurer Officer, Khammam District

...RESPONDENTS

Petition under Article 226 of the Constitution of India a praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to declare the action of the Respondents in not releasing and paying the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1088339/- with Token no 2601320845 dated 12-09-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 511621/- with token number 2601320862 dated 12-09-2025 (3) CVP bill Composite state share of amount Rs 1156173/- with token no 2601320832 dated 12.09.2025 4) CVP Telangana state share of amount Rs 543552/- with token no 2601320811 dated 12.09.2025 5) Final EI's, Half Pay Leave Encashment of amount Rs 1264012/- with token no 2601550264 dated 08.10.2025 6) GPF Final payment of amount Rs 814288/- with token no 2601645961 dated 21.10.2025 7) Surrender Leaves of amount Rs 62464/- with token no 2523847576 dated 03/02/2025 8) PRC 2020 ARREARS i) of amount Rs 22492/- with token no 2601327942 ii) of amount Rs 22492/- with token no 2601327910 iii) of amount Rs 22492/- with token no 2601327865 iv) of amount Rs 22492/- with token no 2601327729 v) of amount Rs 22492/- with token no 2601327794 vi) of amount Rs 22492/- with token no 2601327735 vii) of amount Rs 22492/- with token no 260132683 viii) of amount Rs 22492/- with token no 2601327649 ix) of amount Rs 22491/- with token no 2601327608 x) of amount Rs 22491/- with token no 2601327528 xi) of amount Rs 22491/- with token no 2601322924 DATED 12-09-2025, as illegal, arbitrary, discriminatory, and violation of articles 14 and 16 of Constitution of India by issuing appropriate writ, order or direction more particularly in the nature of MANDAMUS and consequently direct the Respondents to release and pay the pension benefits with interest @ 24 percent per annum from date of retirement to till the date of actual payment is made.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to release and pay the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1088339/- with Token no 2601320845 dated 12-09-2025 (2) Retirement Gratuity Telangana State

Share amount of Rs 511621/- with token number 2601320862 dated 12-09-2025
(3) CVP bill Composite state share of amount Rs 1156173/- with token no 2601320832 dated 12.09.2025 4) CVP Telangana state share of amount Rs 543552/- with token no 2601320811 dated 12.09.2025 5) Final Els, Half Pay Leave Encashment of amount Rs 1264012/- with token no 2601550264 dated 08.10.2025 6) GPF Final payment of amount Rs 814288/- with token no 2601645961 dated 21.10.2025 7) Surrender Leaves of amount Rs 62464/-with token no 2523847576 dated 03/02/2025 8) PRC 2020 ARREARS i) of amount Rs 22492/- with token no 2601327942 ii) of amount Rs 22492/- with token no 2601327910 iii) of amount Rs 22492/- with token no 2601327865 iv) of amount Rs 22492/- with token no 2601327829 v) of amount Rs 22492/- with token no 2601327794 vi) of amount Rs 22492/- with token no 2601327735 vii) of amount Rs 22492/- with token no 2601327683 viii) of amount Rs 22492/- with token no 2601327649 ix) of amount Rs 22491/- with token no 2601327608 x) of amount Rs 224911- with token no 2601327576 xi) of amount Rs 22491/- with token no 2601327528 xii) of amount Rs 22491/- with token no 2601322924 DATED 12-09-2025, forthwith pending disposal of the above writ petition pending disposal of the above writ petition.

Counsel for the Petitioner : SRI B.BHAGATH SAIN

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES III

Counsel for the Respondents No.2 : GP FOR SERVICES (HOME)

W.P.No.1619 OF 2026

Between:

K. Ramesh Babu, S/o K. Krishna Murthy, Age . 61 years Occ. Retd School Assitant(PS), R/o H no. 11-10-647 Flat no 204, Maruthi Nilayam, Burhanapuram, Khammam town, Khammam TG - 507 001

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary Finance and planning Department, Secretariat, Hyderabad
2. State of Telangana, Rep by its Principal Secretary, Directorate of School Education ,Secretariat, Hyderabad
3. District Treasury Officer, Khammam District.

4. Sub Treasurer Officer, Khammam District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to declare the action of the Respondents in not releasing and paying the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1055472/- with Token no 2600740161 dated 16-06-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 544528/- with token number 2600740201 dated 16-06-2025 (3) CVP bill Composite state share of amount Rs 1121257/- with token no 2600740230 dated 16.06.2025 4) CVP Telangana state share of amount Rs 578468/- with token no 2600740184 dated 16.06.2025 5) Final EIs, Half Pay Leave Encashment of amount Rs 890876/- with token no 2600454582 dated 04.06.2025 6) GIS Final payment of amount Rs 54504/- with token no 2600454503 dated 04.06.2025 7) ZPG PF amount 759016/- (out of total Amount 5007643/-) with cheque no 2601298596 dated 11-09-2025 8) PRC 2020 ARREARS i) of amount Rs 19440/- with token no 2600454575 ii) of amount Rs 19439/- with token no 2600454569 iii) of amount Rs 19439/- with token no 2600454568 iv) of amount Rs 19439/- with token no 2600454561 v) of amount Rs 19439/- with token no 2600454557 vi) of amount Rs 19439/- with token no 2600454548 vii) of amount Rs 19439/- with token no 2600454538 viii) of amount Rs 19439/- with token no 2600454535 ix) of amount Rs 19439/- with token no 2600454529 x) of amount Rs 19439/- with token no 2600454515 xi) of amount Rs 19438/- with token no 2600454510 DATED 04-06-2025 9) DA Arrears of amount Rs 5024/- i) with token no 2600739388 ii) with token no 2600739395 iii) with token no 2600739416 iv) with token no 2600739411 v) with token no 2600739373 DATED 01-07-2025 as illegal, arbitrary, discriminatory, and violation of articles 14 and 16 of Constitution of India by issuing appropriate writ, order or direction more particularly in the nature of MANDAMUS and consequently direct the Respondents to release and pay the pension benefits with interest alias 24percent per annum from date of retirement to till the date of actual payment is made.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to direct the Respondents to release and pay the pensionary benefits which includes (1) Retirement Gratuity Composite State Share amount of Rs 1055472/- with Token no 2600740161 dated 16-06-2025 (2) Retirement Gratuity Telangana State Share amount of Rs 544528/- with token number 2600740201 dated 16-06-2025 (3) CVP bill Composite state share of amount Rs 1121257/- with token no 2600740230 dated 16.06.2025 4) CVP Telangana state share of amount Rs 578468/- with token no 2600740184 dated 16.06.2025 5) Final Els, Half Pay Leave Encashment of amount Rs 890876/- with token no 2600454582 dated 04.06.2025 6) GIS Final payment of amount Rs 54504/- with token no 2600454503 dated 04.06.2025 7) ZPGPF amount 759016/- (out of total Amount 5007643/-) with cheque no 2601298596 dated 11-09-2025 8) PRC 2020 ARREARS i) of amount Rs 19440/- with token no 2600454575 ii) of amount Rs 19439/- with token no 2600454569 iii) of amount Rs 19439/- with token no 2600454568 iv) of amount Rs 19439/- with token no 2600454561 v) of amount Rs 19439/- with token no 2600454557 vi) of amount Rs 19439/- with token no 2600454548 vii) of amount Rs 19439/- with token no 2600454538 viii) of amount Rs 19439/- with token no 2600454535 ix) of amount Rs 19439/- with token no 2600454529 x) of amount Rs 19439/- with token no 2600454526 xi) of amount Rs 19438/- with token no 2600454515 xii) of amount Rs 19438/- with token no 2600454510 DATED 04-06-2025 9) DA Arrears of amount Rs 5024/- i) with token no 2600739388 ii) with token no 2600739395 iii) with token no 2600739416 iv) with token no 2600739411 v) with token no 2600739373 DATED 08-07-2025 forthwith pending disposal of the above writ petition pending disposal of the above writ petition.

Counsel for the Petitioner : SRI B.BHAGATH SAIN

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES III

Counsel for the Respondents No.2 : GP FOR SERVICES (HOME)

The Court made the following: COMMON ORDER

IN THE HIGH COURT FOR THE STATE OF 'ELANGANA
AT HYDERABAD

THE HON'BLE SRI JUSTICE PULLA KARTHIK

WRIT PETITION NOs. 1532, 1545, 1556, 1559, 1599 AND
1619 OF 2026

20th January, 2026

Between:

Lagisetty Srinivasa Rao and others.

...Petitioners

AND

The State of Telangana,
Rep. by its Principal Secretary,
Finance and Planning Department,
Secretariat, Hyderabad and others.

.. Respondents

COMMON ORDER :

These Writ Petitions are filed aggrieved by the inaction of the respondents in releasing retiral benefits to the petitioners.

2. Heard Sri B.Bhagath Sain, learned counsel for the petitioners; learned Government Pleader for Services-I, III and Home appearing for the respective respondents. With their consent, all the Writ Petitions are taken up for disposal at the admission stage itself.

3. When the matters are taken up for hearing, learned counsel for the petitioners submit that the *lis* raised in the present Writ Petitions has already been adjudicated by the Division Bench of this Court in W.P. No.23138 of 2025, which was disposed of *vide* order dated 03.09.2025, and thus prayed to pass similar order in the present Writ Petitions also.

4. The above made submission is not seriously disputed by the other side.

5. Having regard to the above made submissions and for the reasons alike in the order dated 03.09.2025 passed by the Division Bench in W.P.No.23138 of 2025, all the Writ Petitions are disposed of directing the respondents to ensure that the entire amount payable to the petitioners be released forthwith within a period of six (6) weeks from today, failing which, the entire amount with regard to retiral benefits shall carry interest at the rate of 10% per annum from the date the amount fell due till it is actually paid.

Miscellaneous petitions, if any, pending in these Writ Petitions shall stand closed. There shall be no order as to costs.

Sd/ T.SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Finance and planning Department, Secretariat, Telangana State, Hyderabad
2. The Principal Secretary, Directorate of Home ,Secretariat, Telangana State , Hyderabad
3. The District Treasury Officer, Khammam District
4. The Sub Treasurer Officer, Khammam District
5. One CC to SRI B.BHAGATH SAIN, Advocate. [OPUC]
6. Two CCs to GP FOR SERVICES III, High Court for the State of Telangana. [OUT]
7. Two CCs to GP FOR SERVICES (HOME), High Court for the State of Telangana. [OUT]
8. Two CD Copies.

BSK

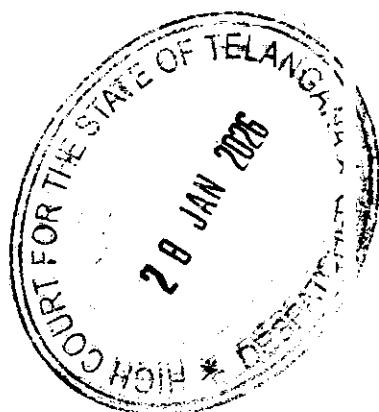
PMK

Alf

HIGH COURT

DATED:20/01/2026

CC TODAY



COMMON ORDER

WP.Nos.1532, 1545, 1556, 1559,
1599 & 1619 OF 2026

DISPOSING OF THE WRIT PETITIONS
WITHOUT COSTS

12
ASV
28/1/26